

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.6257/2022

(Arising out of impugned final judgment and order dated 23-11-2021 in CRLA No. 5172/2013 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SHYAM SINGH @ KARIYA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.93407/2022-EXEMPTION FROM FILING O.T.)

Date : 18-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Gopal Singh, Adv.

Mr. Aryan P. Nanda, Adv.

Mr. Sunil Kumar Srivastava, Adv.

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Application seeking exemption from filing official translation of the Annexures is allowed.
2. Heard learned counsel appearing for the parties at a considerable length.
3. Leave granted.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)

